

में नहीं कह रहा हूँ, मैं तो सिर्फ इतना ही कह रहा हूँ कि आपने इस आधार को लेकर यह प्रश्न उठाया है, इसलिए मैं कहना चाहता हूँ.....। (व्यवधान)*

श्री मूल चन्द दागा : डिफेंस डिपार्ट-
 मेंट ने उसमें रिवाटल नहीं किया है।

You have not rebutted that. This was a departmental study. You have not rebutted it. Why do you not rebut it?

श्री शिवराज बी० पाटिल : मेरा इतना ही निवेदन है कि आप वर्तमान पत्र के आधार पर ही कुछ कहना चाहेंगे तो थोड़ा सा गलत हो जाएगा, इसलिए मैं कहना चाहता हूँ कि हमारे नौजवान और हमारे अधिकारी अच्छा काम कर रहे हैं और अगर उसमें कुछ ऐक रह गया है तो ...। (व्यवधान)**

इसलिए मैं कह रहा हूँ कि आप जो कुछ भी यहाँ पर करने जा रहे हैं, क्या आप उसकी जिम्मेदारी लेने को तैयार हैं? (व्यवधान)**

MR. DEPUTY-SPEAKER: Minister is replying to Mr. Daga. Interruptions will not go on record. Mr. Minister, you reply.
 (Interruptions)**

MR. DEPUTY-SPEAKER: Mr. Minister, you need not reply to it. You reply to Mr. Daga. Let it not go on record. Minister is replying.
 (Interruptions)**

MR. DEPUTY-SPEAKER: I will not allow. The rules do not permit. Yes, Mr. Minister, you reply. I have to run the House according to the rules. I will not allow this. No question is allowed. (Interruptions)**

श्री शिवराज बी० पाटिल : मैं बड़ी बिनयता के साथ कहना चाहता हूँ कि आपके रूल में भी यही प्रोविजन किया गया है कि किसी भी पत्र के आधार पर यदि कोई चीज सदन में आप उठाना चाहते हैं...। (व्यवधान)**

MR. DEPUTY-SPEAKER: You reply to Mr. Daga. (Interruptions)**
 Let him reply.

SHRI MOOL CHAND DAGA: I am speaking on the basis of the information published in papers. (Interruptions)**

श्री शिव राज बी० पाटिल : आपने जो सवाल उठाया है उसके बारे में मैंने कोई बात नहीं कही, लेकिन यदि आप किसी के खिलाफ कुछ कहने जा रहे हैं तो आपके पास पूरा आधार भी होना चाहिए, इतना ही नम्रता से मैं आपको बता रहा हूँ।
 (व्यवधान)**

MR. DEPUTY-SPEAKER: No. No. I am not allowing.

PETITION RE. TAKING OVER OF WHOLESALE FOODGRAINS TRADE, STRENGTHENING OF PUBLIC DISTRIBUTION SYSTEM, ETC.

SHRIMATI GEETA MUKHERJEE (Panskura): I beg to present a petition signed by Shrimati Vimla Farooqui and others regarding take-over of wholesale foodgrains trade, strengthening of public distribution system, remunerative prices for agricultural produce and nationalisation of sugar, cotton, textiles and drugs industries.

I want to...

MR. DEPUTY-SPEAKER: No, not now. The House now stands adjourned till 2-10 p.m.

The Lok Sabha adjourned for Lunch till ten minutes past Fourteen of the Clock.

(The Lok Sabha re-assembled after Lunch at fifteen minutes past Fourteen of the Clock)

[SHRI HARINATHA MISRA in the Chair]

MATTERS UNDER RULE 377

(i) ARREST OF SOME STUDENTS UNDER THE NATIONAL SECURITY ACT

MR. CHAIRMAN: We will now take up matters under Rule 377. Dr. Subramaniam Swamy has requested me to allow him to make a statement first of all because he is in a hurry. Is it not so?

DR. SUBRAMANIAM SWAMY (Bombay North East): Yes, I have to get somebody arrested.

MR. CHAIRMAN: Has Dr. Swamy shifted to this side?

DR. SUBRAMANIAM SWAMY: In the next elections we will be there. Till then I have got patience.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): It is better to wait till eternity.

DR. SUBRAMANIAM SWAMY: I am surprised and pained that the National Security Act is being used against students, in clear violation of Government assurance to Parliament. The District Magistrate of Aligarh has stated that National Security Act warrants have been issued against Shri Manzar Safe and six other students of Aligarh Muslim University.

I urge the Government to intervene, and obtain the cancellation of these detention orders, and warn the District Magistrate of Aligarh against the misuse of his powers under the National Security Act.

I would like to add that I have been trying to assist Shri Manzar Safe, an Aligarh Muslim University student, who came of his own to my residence to enlist my help.

MR. CHAIRMAN: Are you quoting the District Magistrate?

DR. SUBRAMANIAM SWAMY: No, I am quoting myself.

I have never met him before, but he said that he had full faith in me that I will ensure his physical safety and that he wanted to surrender to the Delhi Police.

According to a press release of the District Magistrate of Aligarh (published by *Statesman*, Delhi Edition, February 2, 1981) Shri Safe is the "master mind" of the Aligarh Muslim University student stir, and "a wanted criminal". The District Magistrate also declared Mr. Safi as an absconder, "a proclaimed offender", because the Aligarh police had failed to arrest Shri Safi under the National Security Act.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): It is Saafi; not Shafi.

DR. SUBRAMANIAM SWAMY: I am a Hindu. I do not know how to pronounce it. He is Islamized.

MR. CHAIRMAN: You do not believe in the mixed culture.

DR. SUBRAMANIAM SWAMY: I have married a Parsi. So, Parsi-Hindu *chalega*.

The District Magistrate in his wisdom also issued an externment order, barring Shri Safi from entering the district of Aligarh. How can Shri Safi offer arrest in Aligarh when he has been externed from there? Then, what is the meaning of declaring him an absconder?

Such contradictory orders have justifiably created an apprehension in Shri Safi's mind and he has suspected some conspiracy.